

RATIFIED

Minutes of Meeting No.26/11 scheduled on 28.09.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 26/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 28.09.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A, U.B.	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, U.B.	23063321 Extn.3318	DIPP.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, N.B.	23063802 Extn.2459	DC(MSME),
4.	Sh. A.K. Aggarwal	3 rd Floor S.B.		D/o C&PC
5.	Sh. A.K. Mishra, AIA	13-A, U.B.	23063332	M/o Steel
6.	Sh. B. D. Ghosh, Jt. IA	399,U.B.	23063355	M/o Steel
7.	Sh. Rajiva Kumar, Dy. D.G.F.T	207. U.B.	23061562 Ext. 232	DGFT
8.	Sh. B.K. Sachdeva, FTDO	404, U.B.	23061562 Ext.265	DGFT

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

2	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

3	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

4	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

5	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date:16.11.2010
	Decision : The Committee observed that reply of the firm has not been received by this office. The Committee, therefore, decided to remind to the firm to submit reply failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.			

6	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	
	Decision : As per written comments of DHI communicated vide their U.O.No. 3(70)/10-TSW(B)/441 dated 31.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The description of export product may be amended to “Basalt lined pipe line of length 566 meters” Import The firm has sought import of 1200 basalt cylinders with 6-7 % wastage. We may recommend for 1132 numbers with out any wastage. The Regional Authority may take necessary action accordingly.			

7	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

8	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

9	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:26/80- 28.09.2010	
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	
	Decision : The Committee observed that reply of the firm has not been received by this office. The Committee, therefore, decided to remind to the firm to submit reply failing which their case will be rejected without any furth			

10	Case No.:32/37/80-ALC2/2009			
	HQ File :01/80/050/00591/AM10/			
	Decision: The Committee observed that reply of the firm has not been received by this office. The Committee, therefore, decided to remind the firm to submit reply failing which their case will be rejected without any furthe			

11	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Withdrawn
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	
	Decision : The committee noted that the case had already been listed in NC 25/11 held on 21.09.2010. Accordingly the case is withdrawn.			

12	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date:16.11.2010
	Decision : The firm has neither submitted copy of the report of the Committee nor any clarification regarding discrepancy in percentage of wastage. The firm has requested for ratification under SION C-1891. The Committee, therefore, decided to examine the case on file and to relist the case for 16.11.2010.			

13	Case No.:9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(74)/19-TSW(B) dated 1.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The word “Accessories & auxiliaries” may be deleted from the description of the export product. 2. The weight of item no 4 is 8880 kg & the same may be incorporated in the license. 3. Item no 1 to 4 & 7 to 11 are components & may be allowed under GN-4. 4. Item no 5 & 6- these are raw material. The firm has not given the calculation of the requirement. (SI no 11 of SDL). Hence may be deleted. The Regional Authority may take necessary action accordingly.			

14	Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	
	Decision : As per written comments of DHI of vide their U.O. Note No.3 dated the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The word “Accessories & auxiliaries” may be deleted from the description of the export product. 2. The total weight of item no 4 is 8880 kg & the same may be incorporated in the license. 3. Item no 1 to 9 are components & may be allowed under GN-4. 4. Item no 10 & 11- these are raw material. The firm has not given the calculation of the requirement. (SI no 11 of SDL). Hence may be deleted. The Regional Authority may take necessary action accordingly.			

15	Case No.:45/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

16	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

17	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from Sh. Shaish Kumar, Industrial Adviser, DIPP are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

18	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case may be re-listed on 16.11.2010.			

19	Case No.:41/35/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(74)/10 dated the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The total weight of item no 3 is 17760kg & the same may be incorporated in the license. 2. Item no 1 to 2 are components & may be allowed under GN-4. 3. Item no 4to 8- these are raw material. The firm has not given the calculation of the requirement. (SI no 11 of SDL). The firm has mentioned at weight balance annexure that the weight of imported raw material is 6335 kg where as in the list of imported items, the weight of imported raw material is 40525 kg which needs clarification. The items may be deleted. The Regional Authority may take necessary action accordingly.			

20	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the reply of the firm has been received and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for16.11.2010.			

21	Case No.:24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

22	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case may be re-listed on 16.11.2010.			

23	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:16.11.2010
	Decision : The Committee observed that reply of the firm has not been received by this office. The Committee, therefore, decided to remind again to the firm a last and final time to submit reply failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.			

24	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:16.11.2010
	Decision : The Committee directed to handover the firm's reply to DIPP for examination and comments and to relist the case for 16.11.2010.			

	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	

25	Decision : As per written comments of DIPP of vide their U.O. Note dated 28.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization after taking clue from SION at Sl.No. C-548 for Engineering products as under:-
	1. Total net weight of export products may be specified as 8244 Kgs. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 3, 6 & 7. 3. Quantity of import item at S.No. 1 may be allowed as 538.2 Kgs.on net to net basis as claimed by the firm. 4. Weights of 2100 Kgs. and 600 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 8 respectively and the same may be allowed on net to net basis. 5. Words “ GP Sheet 0.75 mm to 1.25 mm thick.” may be added with the description of import item at Sl. No. 6. 6. Quantities of import items at S.Nos. 3, 6, 7, 9 & 11 may be allowed as applied for on net to net basis as claimed by the firm. 7. Quantity of each import item at S.No. 4 & 10 may be allowed upto 0.5 % of FOB value of exports. 8. Quantity of import item at S.No. 5 may be allowed as applied for. 9. Quantity of import item at S.No. 12 may be allowed as per packing policy. 10. Quantities of import items at S.No. 13 & 14 may be allowed on net to net basis. 11. Import of components may be allowed with accountability clause.
	The Regional Authority may take necessary action accordingly.

26	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	
Decision : As per written comments of DIPP vide their U.O. Note dated 28.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization after taking clue from SION at Sl.No. C-548 for Engineering products as under:-				
1. Total net weight of export products may be specified as 5986 Kgs. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 3, 6 & 7. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 277.5 Kgs. on net to net basis as claimed by the firm. 4. Weights of 1500 Kgs. and 45 Kgs. may be specified with the quantities of import items at Sl. No. 2 & 8 respectively and the same may be allowed on net to net basis.				

5. Words “ GP Sheet 0.75 mm to 1.2 mm thk.” may be added with the description of import item at Sl. No. 6. 6. Quantities of import items at S.Nos. 3, 6, 7, 9 & 11 may be allowed as applied for on net to net basis as claimed by the firm. 7. Quantity of each import item at S.No. 4 & 10 may be allowed upto 0.5 % of FOB value of exports. 8. Quantity of import item at S.No. 5 may be allowed as applied for. 9. Quantity of import item at S.No. 12 may be allowed as per packing policy. 10. Quantities of import items at S.No. 13 & 14 may be allowed on net to net basis. 11. Import of components may be allowed with accountability clause.				
The Regional Authority may take necessary action accordingly.				

27	Case No.:17/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00017/AM11/	RLA File :31/24/040/00160/AM10/	Lic.No/Date:3110041115 17.12.2009	
Decision : As per written comments of DHI of vide their U.O. Note No.3 (14)/10-TSW (B)/470 dated 14.09.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export:- The total export weight is 502.8 MT & the same may be incorporated in the licence. Import:- 1. Item no 1- It is a component. May be allowed under GN-4. 2. Item no 2- Dished end- Weight of import is 11760 Kg & the same may be incorporated in the license. 3. Item no 3- test plate- Firm has not given calculation of the requirement of import supported by document. May be deleted. 4. item no 4- The firm has proposed import of 63538 kg with out any wastage as stated by the firm during application. May be allowed above quantity.				
The Regional Authority may take necessary action accordingly.				

28	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:16.11.2010
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to write to proper division to Ministry of Defence to remind them for expediting their comments. The case may be re-listed on 16.11.2010.				

29	Case No.:1/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	
Decision : As per written comments of DIPP vide their U.O. Note dated 28.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization after taking clue from SION at Sl.No. C-548 for Engineering products as under:- 1. Net empty weight of 22.5 MT may be specified with the quantity of each export product from Sl. No. 1 to 8 (Total Net empty weight 180 MT). 2. Quantity of import item at Sl. No.1 may be allowed as 240 Nos. on net to net basis. However, duty free weight of this item may be restricted to 6797 Kgs. inclusive of 3.5 % wastage. 3. Quantity of import item at Sl. No.2 may be allowed as 144 Nos. on net to net basis. However, duty free weight of this item may be restricted to 29808 Kgs. inclusive of 22 % wastage after 20 % recovery. 4. Word “relevant” may be prefixed with the descriptions of import items from S.No. 3 to 7. 5. Quantity of import item at Sl. No. 3 may be allowed as 110 Kgs inclusive 2 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as 14568 Kgs inclusive of wastage of 35 % after taking 1/3rd recovery. 7. Quantity of import item at Sl. No. 5 may be allowed as 55864 Kgs inclusive of wastage of 23 % after taking 1/3rd recovery. 8. Quantities of import items at Sl. No. 6 & 7 may be allowed as 88904 Kgs & 350 Kgs. respectively inclusive 2 % wastage. 9. Quantities of import items at S.Nos. 8, 9 & 11 may be allowed as 1696 Kgs. each. 10. Quantity of import item at S.No. 10 may be allowed as 342 Kgs. 11. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.				

30	Case No.:2/1/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date:16.11.2010
Decision : The representative of DC(MSME) present in the meeting informed the Committee that the firm’s reply has not been received. The Committee, therefore, decided to forward a copy of firm’s reply to DC(MSME) for examination and comments. The case may be re-listed on 16.11.2010.				

31	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:16.11.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010: - 1. Information in respect of Sl. No. 5 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No.8.				

32	Case No.:36/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	Defer Date:16.11.2010
Decision : The Committee observed that the comments called for from DHI/DCMSME are yet to be received. The case may be re-examine on file and to relist the case for 16.11.2010.				

33	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:16.11.2010

Decision : The representative of DHI present in the meeting, informed that the firm has furnished incomplete reply. The Committee, therefore, decided to remind the firm a last & final time for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.

34	Case No.:13/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note date 28.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “Air Compressor” may be added in the description of export product. 2. Words “Integrated MD Dryer” may be added with the description of import item at Sl. No.1. 3. Words “Variable Speed Drive ” may be added with the description of import item at Sl. No.2. 4. Import items may be allowed as per GN-4 of engineering products. The Regional Authority may take necessary action accordingly			

35	Case No.:16/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	
	Decision : As per written comments of DIPP vide their U.O. Note date 28.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “Oil Free Screw” may be added with the description of import items at Sl. Nos.1, 2 & 18 to 25. 2. Import items may be allowed as per GN-4 of engineering products. The Regional Authority may take necessary action accordingly.			

36	Case No.:22/43/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00687/AM10/	RLA File :05/23/040/00162/AM10/	Lic.No/Date:0510256628 19.01.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(25)/09-TSW(B)/487 dated 24.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export Product Part No. 85568, quantity 11,200 numbers, weight 650 gms each & the same may be incorporated in the license. Import No. 1 – Platinum powder – 11323.2 gms is recommended without any wastage as applied for.			

	Import No. 2 – Nobel metal Compound – 1518 kg may be recommended with 5 % wastage. Import – Raw substrates – 2456.2 kg is recommended with 2 % wastage. The Regional Authority may take necessary action accordingly.			
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37	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

38	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:16.11.2010

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.

39	Case No.: 12/45/80-ALC2/2009	Party Name:MECHSOL TECHNOLOGIES PVT.LTD,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3 (44)/10-TSW(B)/479 dated 17.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The weight of export product is 7412 kg each & the same may be incorporated in the license. Import The firm has given calculation supported by drawing. This Office recommends net wastage of 19.8 % with 20% recovery. The firm's entitlement comes to 24.9 number say 25 number of bar. Hence this Office recommends import of 26 number of round bars of weight 213.044 MT out of which duty free import may be restricted to 25 round bars of weight 204.85 MT. The Regional Authority may take necessary action accordingly			

40	Case No.: 17/45/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

41	Case No.: 21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

42	Case No.: 15/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00806/AM10/	RLA File :11/24/040/00042/AM10/	Lic.No/Date:1110021676 28.01.2010	
	Decision : The representative of DHI present in the meeting informed that firm has requested for amendment in quantity of import. Based on information and as per written comments of DHI of vide their U.O. Note No.3 (80)/10-TSW(B)/471 dated 14.09.2010, the committee decided to amend the quantity and ratify the norms in respect of the subject advance authorization as under:- Export Following Export weight per unit may be incorporated in the licence. Turbine- 425 MT 2 sets Hydro Generator- 456 MT – 2 sets Import 1. Item no 1- Runner casting- There is minor machining. We may recommend as applied for. However total import weight is 44 MT may be incorporated in the license. 2. Item no 2 to 5, 14, 15, 17- These are components & spares. components may be recommended as applied for under GN-4. Spares proposed for import may be allowed as per spares policy.			

	3. Item no 6- The grade of steel is “non alloy steel” may be incorporated in the license. Quantity of import has been revised to 485.92 MT from 475 MT. Net weight of components made out of raw material is 342.42 MT. this Office recommends gross wastage of 40% & with 1/3rd recovery recommend for 27% wastage. (Quantity-435 MT). 4. Item no 7- There is minor machining. this Office recommends as applied for. However total import weight is 8.26 MT may be incorporated in the license. 5. Item no 8 & 16- may be deleted as requested by the firm. 6. Item no 9- The import quantity has increased to 256.9 MT from 245.8 MT. The net weight of item is 194 MT. With 1/3rd recovery of wastage this Office recommends for import of 225 MT with 16% wastage. 7. Item no 10- There is minor machining. We may recommend as applied for. However total import weight is 4.13 MT may be incorporated in the license. 8. Item no 11- The firm has claimed wastage of 60%. The wastage as per drawing is 53%. The firm has considered sheets. The wastage will reduce if import is in the form of coil. this Office recommends for gross wastage of 40% & with 1/3rd recoveries allow 27% wastage. The entitlement comes to 180 MT & the same may be recommended. 9. Item no 12- The firm has claimed wastage of 45%. There is over size in sheets. We may recommend for gross wastage of 40% & with 1/3rd recovery allows 27% wastage. The entitlement comes to 93 MT the same may be recommended. licence no – 1110021676 dt 28-01-10. 10. Item no 13- There is no machining. this Office recommends as applied for. However total import weight is 25.08 MT may be incorporated in the license. 11. Item no -18 The weight has been amended to 31 MT from 32 MT. We may recommend import of 30.7 MT with 1% wastage. 12. Item no 19 & 21- These are insulating material. These can be allowed at 0.5% of fob value of export. 13. Item no 20- The import item is a sheet. We may recommend import of 110 kg with 10% wastage. 14. Item no -22- Copper- The weight has been amended to 26 MT from 27.5 MT with 1% wastage we may recommend for 25.7 MT. The Regional Authority may take necessary action accordingly.
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43	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date:16.11.2010
	Decision : The representative of DHI present in the meeting informed the Committee that firm reply is incomplete & has following discrepancies. It was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010: - 1. The firm has not replied to point no 1 above. 2. The firm has not clarified to point no 2 also. 3. The placement of bearings also not available in the drawing.			
	4. The fob value of export is stated to be Rs 97.54 lakhs against cif value of imp[ort of Rs 78.35 lakhs. But the total value of indigenous inputs has now been given by the firm but it is of the order of 50 lakhs resulting in total value of imports plus indigenous inputs much higher than the export value which is not commercially viable. 5. The word “fabrication” is there in the export product but there is no fabrication involved in the manufacturing process.			

44	Case No.:8/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

45	Case No.:3/1/80-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they received the firm’s reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

46	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as the firm has requested for ratification of norms for export Condensate polishing unit for Kaperkheda 1X500 MW and to re-list the case on 16.11.2010: - 1. The firm has applied for import of CS pipes of weight 90 MT. but in case of Bhusabal (Lic no0510257390 dt 02-02-10), the requirement is only 44.5 MT though it is for 2X500 MW TPS. This needs clarification. 2. The firm may clarify the reason of using pipes of size 400 NB while in case of Bhusabal, it is 150 mm.			

47	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as the firm has requested for ratification of norms for export Condensate polishing unit for Bhusabal 2X500 MW.and to re-list the case on 16.11.2010: 1.The firm has replied vide their letter of dated 02-07-10 & 15-07-10. The reply is incomplete. The dimension of the spherical Vessel given in reply is 3400 mm dia does not match with the dimension given in the drawing. The firm may clarify. It has also not given SI no 8 of SDL for item no 5 & justification of quantity of import. The highlighted item is the valve & not the spring. 2. The firm has applied for import of 92, 000 liters of resin for supply of 3X500 MW Condensate Polishing unit of Vallur. (Lic no- 0510263163 dt 28-04-10). Though capacity in present case is less the firm has sought import of 1,18,000 liters of resin which needs clarification. 3. The firm may clarify the reason of using SS seamless pipes when incase of Khaperkheda 1X500 MW project (Lic no 0510257387 dt 02-02-10) they have used CS pipes.			

48	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:16.11.2010
	Decision : The firm has informed vide their letter dated 20.9.2010 that their concerned person has been hospitalized. The Committee, therefore, decided to remind the firm again a last & final time for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.			

49	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010:- 1. It is mentioned in the manufacturing process that Cellulose fibre is required along with the Nitrile Rubber to manufacture the export product. So the weight of Cellulose fibre must be taken in the weight balance of the export product. 2. The firm may confirm if the nitrile rubber will be used as such or will be compounded. If it is compounded with some indigenous/imported material, the composition of the compound indicating weight of all the ingredients & their weight may be given. 3. The firm has mentioned in the drawing submitted that back plate is used in the manufacture of export product. The firm may therefore take in to account the same in export product.			

50	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date:12.10.2010
	Decision : The reply of firm regarding amendment of Export quantity and unit of measurement handed over to the representative of DHI. He has requested a short deferment (15 days). The Committee decided to relist the case for 12.10.2010.			

51	Case No.:46/47/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

52	Case No.:22/3/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

53	Case No.: 47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they have received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

54	Case No.: 31/7/80-ALC2/2010	Party Name:PARIXIT INDUSTRIES LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00105/AM11/	RLA File :34/24/040/00196/AM10/	Lic.No/Date:3410026404 18.02.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

55	Case No.: 14/51/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Closed
	HQ File :01/80/050/00805/AM10/	RLA File :04/24/040/00301/AM10/	Lic.No/Date:0410111751 22.02.2010	
	Decision : The firm has surrendered the license to the Zonal Jt. DGFT, Chennai vide their letter dated 9.8.2010. The Committee decided to close the case accordingly. The Regional Authority may take necessary action accordingly.			

56	Case No.: 22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:16.11.2010
	Decision : The Committee directed that the firm's reply be handed over to DHI in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

57	Case No.: 27/51/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00818/AM10/	RLA File :03/94/040/01010/AM10/	Lic.No/Date:0310561529 23.02.2010	
	Decision : As per written comments of DIIP of vide their U.O. Note dated 28.9.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 255 MT, 255 MT & 203 MT may be specified with the quantities of export products at Sl. Nos. 1, 2 & 3 respectively. 2. Quantities of import items at Sl. Nos.1, 2 & 3 may be allowed as 2270 Kgs., 791 Kgs. & 53765 Kgs. respectively on net to net basis. 3. Word "relevant" may be prefixed with the descriptions of import items at S.Nos 4 & 6 to 9. 4. Quantity of import item at Sl. No. 4 may be allowed as 812 Kgs inclusive 2 % wastage. 5. Quantity of import item at Sl. No.5 may be allowed as 646 Kgs. on net to net basis. 6. Quantity of import item at Sl. No. 6 may be allowed as 650250 Kgs inclusive of wastage of 18 % after taking 1/3rd recovery. 7. Quantity of import item at Sl. No. 7 may be allowed as 9782 Kgs inclusive of wastage of 28.5 % after taking 1/3rd recovery. 8. Quantity of import item at Sl. No. 8 may be allowed as 4503 Kgs inclusive of wastage of 21 % after taking 1/3rd recovery. 9. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 28497 Kgs inclusive of 4 % wastage. 10. Quantity of import item at S.No. 10 may be allowed as 14460 Kgs. 11. Quantities of import items at S.Nos. 11, 12 & 13 may be allowed as 14308 Kgs. each. 12. Quantities of import item at S.No. 14, 15 & 16 may be allowed as 692 Kgs. 1520 Kgs & 1520 Kgs respectively 13. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.: 16/49/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
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58	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	Defer Date:16.11.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.				

59	Case No.:23/51/80-ALC2/2009	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

60	Case No.:20/51/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00811/AM10/	RLA File :07/24/040/00459/AM10/	Lic.No/Date:0710070262 26.02.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

61	Case No.:27/3/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved																													
	HQ File :01/80/050/00027/AM11/	RLA File :05/23/040/00182/AM10/	Lic.No/Date:0510259655 02.03.2010																														
	Decision : As per written comments of DHI vide their U.O. Note No.3(67)/10-TSW(B)/474 dated 17.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- <table><tr><td>Sl no</td><td>Export item</td><td>Quantity No</td><td>in</td><td>Weight per pc</td><td>Total Quantity in kg</td></tr><tr><td>1</td><td>Automotive Exhaust Systems Part no 31.4-05338.70</td><td>1,00,000</td><td></td><td>0.335</td><td>33500</td></tr><tr><td>2</td><td>outer pipe right part no 35.4-05338.51</td><td>50,000</td><td></td><td>0.16</td><td>8,000</td></tr><tr><td>3</td><td>outer pipe left part no 35.4-05338.52</td><td>50,000</td><td></td><td>0.15</td><td>7,500</td></tr><tr><td>4</td><td>outer pipe II part no 35.4-05338.53</td><td>1,00,000</td><td></td><td>0.210</td><td>21,000</td></tr></table>				Sl no	Export item	Quantity No	in	Weight per pc	Total Quantity in kg	1	Automotive Exhaust Systems Part no 31.4-05338.70	1,00,000		0.335	33500	2	outer pipe right part no 35.4-05338.51	50,000		0.16	8,000	3	outer pipe left part no 35.4-05338.52	50,000		0.15	7,500	4	outer pipe II part no 35.4-05338.53	1,00,000		0.210
Sl no	Export item	Quantity No	in	Weight per pc	Total Quantity in kg																												
1	Automotive Exhaust Systems Part no 31.4-05338.70	1,00,000		0.335	33500																												
2	outer pipe right part no 35.4-05338.51	50,000		0.16	8,000																												
3	outer pipe left part no 35.4-05338.52	50,000		0.15	7,500																												
4	outer pipe II part no 35.4-05338.53	1,00,000		0.210	21,000																												

	The description of export product quantity of export as mentioned above may be incorporated in the licence. The firm is importing pipes as cut to sizes. The manufacturing process involves bending, flaring, punching and cutting. There is very little loss in the process. This Office recommends 2% wastage on the items. The quantity of import is as given below.			
	Sl no	Import item	Total Quantity in kg (recommended)	
	1	Stainless Steel tube Part no 31.4-05338. 70 (for EP-1)	34170	
2	Stainless Steel tube Part no 31.4-05338.98 (for EP-2 to 4)	37230		
The Regional Authority may take necessary action accordingly.				

62	Case No.:22/49/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 16.11.2010.			

	Case No.:36/51/80-ALC2/2009	Party Name:MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
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63	HQ File :01/80/050/00827/AM10/	RLA File :31/24/040/00213/AM10/	Lic.No/Date:3110042306 10.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
64	Case No.:21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date:16.11.2010
	Decision : The Committee handed over the firm's reply to DHI in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			
65	Case No.:29/51/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00820/AM10/	RLA File :02/24/040/00236/AM10/	Lic.No/Date:0210139134 11.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
66	Case No.:32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			
67	Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			
68	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			
69	Case No.:1/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00830/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572 17.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
	Case No.:7/1/80-ALC2/2010	Party Name:SKF TECHNOLOGIES (INDIA) PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00836/AM10/	RLA File :07/24/040/00469/AM10/	Lic.No/Date:0710070610 19.03.2010	

70	Decision : As per written comments of DIIP of vide their U.O. Note dated 28.9.2010, the committee decided to ratify the norms as per taking clue from SION at Sl. No. C-1280 for Engineering products in respect of the subject advance authorization as under:-		
	1. Quantities of import items at S.Nos. 1 & 6 may be allowed as 2058 Nos. each inclusive of 5 % wastage. 2. Quantities of import items at S.Nos. 2 & 7 may be allowed as 41219 Nos. each inclusive of 5 % wastage. 3. Quantities of import items at S.Nos. 3 & 8 may be allowed as 25872 Nos. each inclusive of 5 % wastage. 4. Quantities of import items at S.Nos. 4 & 9 may be allowed as 18081 Nos. each inclusive of 5 % wastage. 5. Quantities of import items at S.Nos. 5 & 10 may be allowed as 10238 Nos. each inclusive of 5 % wastage. 6. Quantities of import items from S.Nos. 11 to 16 may be allowed as applied for inclusive of 5 % wastage. 7. Quantities of import items at S.Nos. 17 & 18 may be allowed as 7019 Nos. each inclusive of 5 % wastage. 8. Quantity of import item at S.No. 19 may be allowed as 2079 Nos. inclusive of 5 % wastage. 9. Import of items may be allowed with accountability clause.		
	The Regional Authority may take necessary action accordingly.		

71	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from Ministry of Home Affairs are yet to be received. The Committee, therefore, decided to examine the case on file to decide as to which the relevant department do this case. The case may be re-listed on 16.11.2010.			

72	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.			

73	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:16.11.2010
	Decision : The Committee directed to hand over the firm's application to DC(MSME) examination and comments and to relist the case for 16.11.2010.			

74	Case No.:10/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Rejected
	HQ File :01/80/050/00839/AM10/	RLA File :07/24/040/00476/AM10/	Lic.No/Date:0710070638 22.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The Regional Authority may take necessary action accordingly.			

75	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and comments and to relist the case on 16.11.2010.			

	Case No.:21/1/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00850/AM10/	RLA File :05/24/040/00535/AM10/	Lic.No/Date:0510261287 26.03.2010	

Decision : As per written comments of DHI of vide their U.O. Note dated 28.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export item no 1- Panel ASM-C/PLR UPR TR- weight 350 grams.

Sl no	Item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.102 mts	2
2	Polypropylene granules	299 gms	5

Export item no 2- TRIM ASY BODY L/PLR - weight 400 grams.

Sl no	Item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.136 mts	2
2	Polypropylene granules	318 gms	5

Export item no 3- Molding ASM W/S SI GARN - weight 322 grams.

Sl no	Item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.102 mts	2
2	Polypropylene granules	266 gms	5

Export item no 4- FILLER ASM-I/P STRG COL OPG - weight 65 grams.

Sl no	Item	quantity	Wastage in %
1	PU laminated Fabric 1.68 meter wide	0.036 mts	2
2	Polypropylene granules	23 gms	5
3	ABS granules	23 gms	5

Export item no 5- Panel ASM-C/PLR UPR TR- weight 515 grams.

Sl no	Item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.195 mts	2
2	Polypropylene granules	413.7 gms	5

Export item no 6- PANEL ASM L/PLR - weight 300 grams.

Sl no	Item	quantity	Wastage in %
1	Fabric of GSM 300 1.68 meter wide	0.069 mts	2
2	Polypropylene granules	255.15 gm	5

Export item no 7- Molding ASM W/S SI GARN - weight 322 grams.

Sl no	Item	quantity	Wastage in %
1	ABS granules	50.4 gms	5

Adhesive proposed for import is a consumable & may be allowed at 5% of FOB value of exports. Components proposed for import may be allowed under GN-4.

The Regional Authority may please take necessary action.

77	Case No.:23/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

78	Case No.:16/3/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	Defer Date:16.11.2010

Decision : The representative of the DIPP informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.

79	Case No.:21/9/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00134/AM11/	RLA File :03/94/040/01139/AM10/	Lic.No/Date:0310567657 31.03.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

80	Case No.:5/3/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

81	Case No.:6/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00006/AM11/	RLA File :05/24/040/00532/AM10/	Lic.No/Date:0510261713 05.04.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 28.9.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 285.52 MT, 285.52 MT, 72.5 MT, 72.5 MT, & 205.601 MT may be specified with the quantities of export products from S.Nos. 1 to 5 respectively. 2. Word "Relevant" may be prefixed with the description of import items at S. Nos. 1, 2, 12, 13, 23, 24, 38, 39 & 53. 3. Quantities of import items at Sl. Nos. 1 & 12 may be allowed as applied for inclusive of 3.1 % wastage. 4. Quantities of import items at Sl No 2 & 13 may be allowed as 268504 Kgs. each inclusive of 5 % wastage. 5. Import items at Sl .Nos. 3, 11, 14 & 22 may be deleted as the same are not required. 6. Quantities of import items at Sl. Nos. 4, 5, 15 & 16 may be allowed as applied for. 7. Import items from Sl .Nos. 6 to 9 and 17 to 20 which are welding consumables for overlay may be deleted as firm has not submitted calculation details for the requirement of these items and have also not included weight of overlay in export weight. 8. Quantities of import items at Sl. No.10 & 21 may be allowed as 47 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 26695 Kgs. inclusive of 3.1 % wastage as applied for by the firm 9. Quantities of import items at Sl. Nos. 23 & 38 may be allowed as 2206 Kgs. inclusive of 3.1 % wastage as claimed by the firm.			
	10. Quantities of import items at Sl. Nos. 24 & 39 may be allowed as 51981 Kgs. inclusive of 4.2 % wastage as claimed by the firm. 11. Import items at Sl .Nos. 25, 36, 40 & 51 may be deleted as the same are not required. 12. Quantities of import items at Sl. Nos. 26, 27, 41 & 42 may be allowed as applied for. 13. Import items from Sl .Nos. 28 to 34 and 43 to 49 which are welding consumables for overlay may be deleted as firm has not submitted calculation details for the requirement of these items and have also not included weight of overlay in export weight. 14. Quantities of import items at Sl. No.35 & 50 may be allowed as 39 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 10613 Kgs. inclusive of 1 % wastage as applied for by the firm. 15. Quantities of import items at Sl. No.37 & 52 may be allowed as 2 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 7159 Kgs. inclusive of 1 % wastage as applied for by the firm. 16. Quantity of import item at Sl No 53 may be allowed as 192434 Kgs. each inclusive of 5 % wastage. 17. Import items at Sl .Nos. 54 & 65 may be deleted as the same are not required. 18. Quantities of import items at Sl. Nos. 55 & 56 may be allowed as applied for. 19. Import items from Sl .Nos. 57 to 63 which are welding consumables for overlay may be deleted as firm has not submitted calculation details for the requirement of these items and have also not included weight of overlay in export weight. 20. Quantity of import item at Sl. No.64 may be allowed as 48 Nos. on net to net basis. However, duty free weight of this item may be restricted to 23022 Kgs. inclusive of 4 % wastage as applied for by the firm. 21. Import of components may be allowed with accountability clause. The Regional authority may please take necessary action.			

82	Case No.:28/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00102/AM11/	RLA File :34/24/040/00219/AM10/	Lic.No/Date:3410026751 06.04.2010	Defer Date:16.11.2010

Decision : The Committee decided to examine the case with earlier file and to relist the case for 16.11.2010.

83	Case No.:29/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00103/AM11/	RLA File :34/24/040/00228/AM10/	Lic.No/Date:3410026752 06.04.2010	Defer Date:16.11.2010
	Decision : The Committee decided to examine the case with earlier file and to relist the case for 16.11.2010.			

84	Case No.:30/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00104/AM11/	RLA File :34/24/040/00232/AM10/	Lic.No/Date:3410026753 06.04.2010	Defer Date:16.11.2010
	Decision : The Committee decided to examine the case with earlier file and to relist the case for 16.11.2010.			

85	Case No.:10/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00010/AM11/	RLA File :05/24/040/00548/AM10/	Lic.No/Date:0510262026 07.04.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 28.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 156.3 MT may be specified with the quantity of each export product at S.Nos. 1 & 2. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 2, 3, 15, 16 & 17 and their quantities may be allowed as applied for inclusive of 4.2 % wastage. 3. Quantities of import items at Sl. No.4 & 18 may be allowed as 2 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 9109 Kgs. inclusive of 4.2 % wastage as applied for by the firm. 4. Weights of 141 Kgs may be specified with the quantities of each import item at Sl. No. 5 & 19 and the same may be allowed as applied for. 5. Quantities of import items from Sl. Nos. 6 to 13 & 20 to 27 may be allowed as applied for. 6. Quantities of import items at Sl. No.14 & 28 may be allowed as 5 Nos. (4254 Kgs) each on net to net basis. 7. Import of components may be allowed with accountability clause. The Regional Authority may please take necessary action.			

86	Case No.:11/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00011/AM11/	RLA File :05/24/040/00545/AM10/	Lic.No/Date:0510262027 07.04.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 28.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 20.167 MT, 2.332 MT, 2.332 MT, 44.72 MT, 18.747MT, 7.17 MT & 12.8 MT may be specified with the quantities of export products from S. Nos. 1 to 7 respectively. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 5, 7, 11,12, 14, 21, 22, 26, 27, 29, 33, 34, 36 & 38. 3. Quantities of import items at Sl Nos. 1, 7,14, 21, 22, 29 & 38 may be allowed as applied for inclusive of 4.2 % wastage. 4. Quantity of import item at Sl. No.2 may be allowed as 1No. on net to net basis. However, duty free weight of this item may be restricted to 3186 Kgs. inclusive of 40 % wastage after taking 20 % recovery. 5. Weights of 12 Kgs may be specified with the quantities of each import item at Sl. No. 3, 9, 16, 24 & 31 and the same may be allowed as applied for. 6. Quantity of import item at Sl. No.4 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted to 1854 Kgs. inclusive of 3.1% wastage as applied for by the firm. 7. Quantity of import item at Sl. No.5 may be allowed as 2656 Meters(4476 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 8. Weights of 18 Kgs., 9 Kgs., 9 Kgs., 18 Kgs., 18 Kgs., 15 Kgs. & 12 Kgs. may be specified with the quantities of import items at Sl. Nos. 6, 13, 20, 28, 35, 37 & 42 respectively and the same may be allowed on net to net basis. 9. Quantities of import items at Sl. No.8 & 15 may be allowed as 2 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 114 Kgs. inclusive of 29 % wastage after taking 20 % recovery. 10. Quantities of import item at Sl. No.10 & 17 may be allowed as 2 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 58 Kgs. inclusive of 3 % wastage as applied for by the firm. 11. Quantities of each import item at Sl. No.11 & 18 may be allowed as 391 Meters(659 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 12. Quantities of each import item at Sl. No.12 & 19 may be allowed as 6.5 Meters(531 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 13. Quantity of import item at Sl. No.23 may be allowed as 1No. on net to net basis. However, duty free weight of this item may be restricted to 3715 Kgs. inclusive of 39.6 % wastage after taking 20 % recovery. 14. Quantity of import item at Sl. No.25 may be allowed as 1No. on net to net basis. However, duty free weight of this item may be restricted to 2484 Kgs. inclusive of 3 % wastage as applied for by the firm.			

	15. Quantity of import item at Sl. No.26 may be allowed as 15748 Meters(15508 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 16. Quantity of import item at Sl. No.27 may be allowed as 86Meters(85 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 17. Quantity of import item at Sl. No.30 may be allowed as 2 No. on net to net basis. However, duty free weight of this item may be restricted to 1320 Kgs. inclusive of 46.8 % wastage after taking 20 % recovery 18. Quantity of import item at Sl. No.32 may be allowed as 1 No. on net to net basis. However, duty free weight of this item may be restricted to 741 Kgs. inclusive of 3 % wastage as applied for by the firm. 19. Quantity of import item at Sl. No.33 may be allowed as 9328 Meters(9186 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 20. Quantity of import item at Sl. No.34 may be allowed as 49 Meters(48 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 21. Import item at Sl. No. 36 may be allowed as 1.02 Mtr./mtr. content in the export product. 22. Quantity of import item at Sl. No.39 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be restricted to 1845 Kgs. inclusive of 32 % wastage after 20 % recovery. 23. Weight of 64 Kgs. may be specified with the quantity of import item at Sl. No.40 and the same may be allowed as applied for. 24. Quantity of import item at Sl. No.41 may be allowed as 6355Meters(6258 Kgs.) inclusive of a wastage of 2% as applied for by the firm. 25. Import of components may be allowed with accountability clause. The Regional Authority may please take necessary action.		
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87	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may please be relisted on 16.11.2010.			

88	Case No.:32/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00033/AM11/	RLA File :05/24/040/00550/AM10/	Lic.No/Date:0510262337 13.04.2010	
	Decision : As per written comments of DIPP of vide their U.O. Note dated 29.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 122.3 MT, 122.3 MT, 100.1 MT & 100.1 MT may be specified with the quantities of export products from S. Nos. 1 to 4 respectively. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 2, 6, 7, 11, 12, 24 & 25 and their quantities may be allowed as applied for inclusive of 4.2 % wastage. 3. Quantities of import items at Sl. No.3 & 8 may be allowed as 25 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 9000 Kgs. inclusive of 2 % wastage as applied for by the firm. 4. Quantities of import items at Sl Nos. 4, 5, 9 & 10 may be allowed as applied for. 5. Quantities of import items at Sl. No.13 & 26 may be allowed as 2 Nos.each on net to net basis. However, duty free weight of each item may be restricted to 10921 Kgs. inclusive of 4.2 % wastage as applied for by the firm. 6. Weights of 116 Kgs may be specified with the quantities of each import item at Sl. No. 14 & 27 and the same may be allowed as applied for. 7. Quantities of import items at Sl. No.15 & 28 may be allowed as 28 Nos. each on net to net basis. However, duty free weight of each item may be restricted to 11394 Kgs. inclusive of 2 % wastage as applied for by the firm. 8. Quantities of import items at Sl Nos. 16, 17, 20, 21, 29, 30, 33 & 34 may be allowed as applied for. 9. Import items at Sl. Nos. 18, 19, 22, 23, 31, 32, 35 & 36 which are welding consumables for overlay may be deleted as firm has not submitted calculation details for requirement of these items. 10. Import of components may be allowed with accountability clause. The Regional Authority may please take necessary action.			

89	Case No.:23/7/80-ALC2/2010	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00097/AM11/	RLA File :05/23/040/00229/AM10/	Lic.No/Date:0510262793 22.04.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

	Case No.:16/9/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00129/AM11/	RLA File :05/23/040/00023/AM11/	Lic.No/Date:0510263144 27.04.2010	

90	Decision : As per written comments of DHI of vide their U.O. Note No.3 (67)/10-TSW(B)/475 dated 17.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The export quantity is 125,000 numbers. The export product has 336 holes of diameter 4 mm. The total export weight is 40,750 kg. The above facts may be incorporated in the license. Import Normally 2% wastage is allowed in the process of manufacture stated by the firm. But there are perforations. Wastage due to perforations comes to 33 gms. With 1/3 rd recovery & 2% wastage for general manufacturing, firm's entitlement comes to 43073 KG (net wastage 8.7%) & the same is recommended. The Regional Authority may please take necessary action.		
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91	Case No.: 15/9/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	Defer Date:16.11.2010
	Decision : The representative of DHI present in the meeting informed the Committee that the firm has furnished incomplete reply. The dimension of the spherical Vessel given in reply is 3200 mm dia does not match with the dimension given in the drawing. The firm may clarify. It has also not given SI no 8 of SDL for item no 5 & justification of quantity of import. The highlighted item is the valve & not the spring. The Committee, therefore, decided to remind the firm last & final for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.			

92	Case No.: 17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

93	Case No.: 3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (1) LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010.			

94	Case No.: 24/7/80-ALC2/2010	Party Name:VA TECH WABAG LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00098/AM11/	RLA File :04/24/040/00025/AM11/	Lic.No/Date:0410113509 30.04.2010	
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4. Regional Authority may take necessary action accordingly.			

95	Case No.: 14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:16.11.2010
	Decision : The representative of DIPP present in the meeting informed the Committee that the firm has furnished incomplete reply. The Committee, therefore, decided to remind the firm last & final for expediting the following information failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010. 1. Information in respect of SI. No. 11 of Standard Deficiency Format. 2. Thickness of import item at SI. No.1. 3. OD, WT and length of import items at SI. No. 2 & 3. 4. Detailed calculations for the quantities of import items at SI. Nos. 2, 3 & 4 supported by the length and number of tubes in the export product.			

96	Case No.: 6/7/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	Defer Date:16.11.2010
	Decision : The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

97	Case No.:8/7/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00082/AM11/	RLA File :02/24/040/00254/AM10/	Lic.No/Date:0210141744 06.05.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

98	Case No.:19/9/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00132/AM11/	RLA File :05/23/040/00035/AM11/	Lic.No/Date:0510264008 10.05.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(25)/09-TSW(B)/488 dated 24.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export Product Part no-87446, quantity 7000 numbers, Weight 1850 gms each & the same may be incorporated in the license. Import The firm proposes to import only one raw material i.e. raw substrate. This Office recommends import of 13,482 liters with 1% wastage. Cell density of 330 cells per square inch & “precoated with platinum” may be prefixed to the description to the item of import. Regional Authority may take necessary action accordingly.			

99	Case No.:15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

100	Case No.:30/9/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	Defer Date:16.11.2010
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

101	Case No.:15/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00222/AM11/	RLA File :03/94/040/00102/AM11/	Lic.No/Date:0310574212 13.05.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 16.11.2010 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Quantities of import items at Sl. Nos. 1 to 5 in Nos. also in addition to their weights.			

102	Case No.:12/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

103	Case No.:3/9/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00116/AM11/	RLA File :31/21/040/00059/AM11/	Lic.No/Date:3110043269 18.05.2010	Defer Date:16.11.2010

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

104	Case No.:4/9/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00117/AM11/	RLA File :04/24/040/00032/AM11/	Lic.No/Date:0410113880 18.05.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3 dated the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export weight of item no 1 is 1.58 kg per piece, item no 2 is 1.62 kg per piece, item no 3 is 1.72 kg per piece & item no 4 is 2.01 kg per piece & the same may be incorporated in the license. <u>Import</u> The firm has stated that there is process wastage of the order of 1% in number. There is slight reduction in weight of import & export & there can be no recovery from it. This Office recommends import on net to net basis on number terms. Regional Authority may take necessary action accordingly.			

105	Case No.:23/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00230/AM11/	RLA File :05/23/040/00040/AM11/	Lic.No/Date:0510264485 18.05.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

106	Case No.:5/9/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00118/AM11/	RLA File :03/95/040/00101/AM11/	Lic.No/Date:0310574966 19.05.2010	Defer Date:12.10.2010
	Decision : The reply of firm regarding amendment of Description, Quantity and CIF value handed over to the representative of DHI. He has requested a short deferment (15 days). The Committee decided to relist the case for 12.10.2010.			

107	Case No.:6/9/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00119/AM11/	RLA File :05/24/040/00063/AM11/	Lic.No/Date:0510264573 19.05.2010	Defer Date:16.11.2010
	Decision : The Committee handed over the firm's reply to the representative of the DIPP for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

108	Case No.:13/15/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has submitted incomplete rely to this office. The Committee, therefore, decided to remind the firm to furnish the following information in details failing which their case will be rejected without any further notice and to relist the case for 16.11.2010. 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Thickness of import item at Sl. No.1. 3. OD, WT and length of import item at Sl. No. 2. 4. Detailed calculations for the quantities of import items at Sl. Nos. 2 & 3 supported by the length and number of tubes in the export product.			

109	Case No.:10/9/80-ALC2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date:16.11.2010

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

110	Case No.: 20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on +=: 1. Use of item of export. 2. SL. no 2,3,4,5 and 11 of SDL export product wise.			

111	Case No.: 10/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantities of import items at Sl. Nos. 1 to 8 & 12 in Nos. also in addition to their weights.			

112	Case No.: 32/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00145/AM11/	RLA File :06/24/040/00010/AM11/	Lic.No/Date:0610018054 26.05.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(16)/10-TSW(B)/478 dated 17.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Export weight of item no 1 is 9300 kg & that of item no 2 is 3600 kg & the same may be incorporated in the license. <u>Import</u> Item no 1- This item is used for the manufacture of export item no 1. We may recommend the import of 9765 kg of with 5% wastage as applied for. Item no 2- This item is used for the manufacture of export item no 2. We may recommend the import of 3780kg of with 5% wastage as applied for. Regional Authority may take necessary action accordingly.			

113	Case No.: 33/9/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00146/AM11/	RLA File :06/24/040/00011/AM11/	Lic.No/Date:0610018056 26.05.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(16)/10-TSW(B)/476 dated 17.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Export weight of item no 1 is 1800 kg & that of item no 2 is 4200 kg & the same may be incorporated in the license. <u>Import</u> Item no 1- This item is used for the manufacture of export. Item no 1. This Office recommends for the import of 1890 kg of with 5% wastage as applied for. Item no 2- This item is used for the manufacture of export Item no 2. This Office recommends the import of 4410kg with 5% wastage as applied for. Reg Regional Authority may take necessary action accordingly.			

114	Case No.: 21/15/80-ALC2/2010	Party Name:VOLKSWAGEN INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00228/AM11/	RLA File :31/24/040/00033/AM11/	Lic.No/Date:3110043395 26.05.2010	Defer Date:16.11.2010
	Decision : The Committee decided to seek the comments from PC-IV for admissibility and to relist the case for 16.11.2010			

115	Case No.:8/11/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

116	Case No.:16/15/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00223/AM11/	RLA File :04/24/040/00052/AM11/	Lic.No/Date:0410114304 07.06.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(140)/09-TSW(B)/447 dated 1.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- Import four components (Item no 1 to 4) & the same may be allowed under GN-4. Item no 5 is a consumables & the same may be allowed within 0.75% fob value of exports as recommended earlier. Regional Authority may take necessary action accordingly.			

117	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.			

118	Case No.:27/15/80-ALC2/2010	Party Name:ITS CORPORATION	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00234/AM11/	RLA File :22/21/040/00014/AM11/	Lic.No/Date:2210010058 11.06.2010	
	Decision : The representative of the DC(MSME) present in the meeting and recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

119	Case No.:17/15/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010 1. Sl no 5& 11 of SDL. 2. The firm had earlier applied for ratification of norms for same export product (licence no 041010110480 dt 31-12-09) where there were 5 import items while in the present application there are 7 import items which needs clarification.			

120	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:16.11.2010
	Decision : The Committee handed over the firm's reply to DHI in the meeting for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.			

121	Case No.:25/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00232/AM11/	RLA File :61/24/040/00024/AM11/	Lic.No/Date:6110000457 17.06.2010	Defer Date:16.11.2010

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 16.11.2010.

122	Case No.:19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:16.11.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 16.11.2010. 1. Use & specification of item no 7 of import & justification of quantity of import. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Serial no 4,5 & 11 of SDL.			

123	Case No.:4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010			

124	Case No.:1/15/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00208/AM11/	RLA File :07/24/040/00092/AM11/	Lic.No/Date:0710072431 24.06.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

125	Case No.:3/15/80-ALC2/2010	Party Name:PLAST TECH ENGINEERING	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/80/050/00210/AM11/	RLA File :04/24/040/00070/AM11/	Lic.No/Date:0410114950 25.06.2010	
	Decision : As per written comments of DC(MSME) of vide their U.O. Note No.3139/2010-ME dated 24.09.2010, the committee decided after taking clue from H-27 norms for the export product "Articles made of Nylon Resin - "Articles made of Nylon Resin-Quantity – 73333Kg. in respect of the subject advance authorization may be ratified as under:- Item of import i.e. Relevant Nylon may be recommended with 5% wastage and accordingly the quantity of import item may be recommend as 77,000 Kg. The Regional Authority may take necessary action accordingly.			

126	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:16.11.2010
	Decision : The Committee decided to examine the case on file and compare with earlier cases and to relist the case for 16.11.2010			

127	Case No.:6/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00213/AM11/	RLA File :04/24/040/00068/AM11/	Lic.No/Date:0410115017 28.06.2010	Defer Date:16.11.2010
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.			

128	Case No.:28/15/80-ALC2/2010	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Defer Date:16.11.2010

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

129	Case No.: 32/15/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Closed
	HQ File :01/80/050/00239/AM11/	RLA File :07/21/040/00243/AM11/	Lic.No/Date:0710072585 06.07.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

130	Case No.: 33/15/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2010 28.09.2010	Status: Deferred
	HQ File :01/80/050/00240/AM11/	RLA File :07/24/040/00096/AM11/	Lic.No/Date:0710072614 06.07.2010	Defer Date:16.11.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy to the firm) on receipt to forward the firm's application to DIPP at earliest and to relist the case for 16.11.2010.			

SL.No.18

Case No. A - 03	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQ F.No.01/80/162/00501/AM10/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.05/24/039/00001/AM10	0510240582 dt.29.04.2009
Date: 28.09.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.19

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.34/24/039/00001/AM10	3410024795 dt.29.07.2009
Date: 28.09.2010		Ratification of norms.	

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 16.11.2010.

S.No.232

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.04/24/040/00466/AM07	0410088535 dt.23.03.2007
Date: 28.09.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.233

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.04/24/040/00243/AM08	0410091897 dt.05.11.2007
Date: 28.09.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.234

Case No. A/R-172	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00618/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.04/24/040/00409/AM08	0410096031 dt.26.05.2008
Date: 28.09.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.235

Case No. A/R - 146	M/s. Delphi-TVS Diesel Systems Ltd.,	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date
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Meeting No.26/1	Chennai	RA.F.No.04/24/040/00410/AM08	0410096032
Date: 28.09.2010		Ratification of norms.	dt.26.05.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.236

Case No. A/R – 147	M/s. Delphi-TVS Diesel Systems LTd.,	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date
Meeting No.26/1	Chennai	RA.F.No.04/24/040/00244/AM08	0410091900
Date: 28.09.2010		Ratification of norms.	dt.05.11.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S. No.237

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.61/24/040/00036/AM09	6110000254
Date: 28.09.2010		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.238

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.11/24/040/00010/AM10	1110020832
Date: 28.09.2010		Ratification of norms	dt.04.08.2009

As per written comments of DHI of vide their U.O. Note No.3(80)/09-TSW(B)/462 dated 08.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export items may be amended & their weight per unit incorporated in the licence.

Turbine- 740 MT each- total 4 sets

Governor- 21.8 MT- total 4 sets

Hydro generator- 450 MT- total 4 sets

The word “Accessories” may be deleted from the description of the product.

Import

- Item no 1- Steel plates- The word “non alloy” may be prefixed to the description of import. The firm has used over size plates. The net weight of components made out of this is 981.3 MT. This Office agrees for gross wastage of 40% & with 1/3 rd recovery recommend for import of 1246 MT with 27% wastage.
- Item no 17-The firm has claimed wastage of 28 % on CRNGO sheets. The net weight of item is 316.4.MT. With 1/3rd recovery of wastage This Office recommends for import of 373.4 MT with 18 % wastage.
- Item no 18 & 19-The firm has claimed wastage of 45.5% on CR sheets. This Office recommends for gross wastage of 40% & with 1/3rd recovery allow 27% wastage. The entitlement for item no 18 is 294 MT & that of item no 19 is 200 MT & the same may be recommended.
- Item no 27 to 30- These are insulating materials. This Office recommends import with in 0.5 % of fob value of Generators.
- Item no 31- Torque Wrench- it is a tool & hence may be deleted.
- Item no 4, 7 & 8- these are not components & hence may be deleted.
- Item no 3,20- These are forgings. These are high value items & there can be no recovery from wastage. May be allowed under net to net basis.
- All other items are either components or spares. Components may be allowed under GN-4 & spares as per spares policy.

Regional Authority may take necessary action accordingly.

S.No.239

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date
Meeting No.26/11		RA F.No.05/24/040/00393/AM08	3110033083
Date: 28.09.2010		Ratification of norms	dt.11.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.240

Case No. A/R – 150	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No.26/1		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 28.09.2010		Ratification of norms.	dt.17.12.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.241

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date
Meeting No.26/11		RA.F.No.61/24/040/00045/AM08	6110000134
Date: 28.09.2010		Ratification of norms	dt.11.02.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.242

Case No.A/R. - 57	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/00419/AM10/DES.I	Lic.No. & Date
Meeting No.26/11		RA.F.No.11/24/040/00016/AM10	1110021021
Date: 28.09.2010		Ratification of norms	dt.08.09.2009

As per written comments of DHI of vide their U.O. Note No.3 (80)/09-TSW(B) dated 08.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-
Export

Export weight of item no 1 is 228 MT that of item no 2 is 222 MT & item no 3 is 58 MT may be incorporated in the license.

Import

1. Item no 1- The firm has stated that there is no wastage on this item. Quantity may be recommended as applied for. However total import weight is 95.71 MT may be incorporated in the license.
2. Item no 2- Tube plate Forgings- May be allowed as applied for. However its weight is 31.04 MT may be incorporated in the license.
3. Item no -3- CS plates- The firm has used over size plates. The net weight of components made out of this is 197.6 MT. This Office agrees to gross wastage of 40% & with 1/3 rd recovery recommends for import of 251 MT with 27% wastage.
4. Item no 4- The firm has not given the specific use & SI no 11 of SDL. Hence may be deleted.

Regional Authority may take necessary action accordingly.

S.No.243

Case No. A/R. - 60	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00334/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA.F.No.04/24/040/00330/AM08	0410094252
Date: 28.09.2010		Ratification of norms	dt.05.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.244

Case No. A/R. - 61	M/s. Brakes India Ltd., Chennai	HQ F.No.01/80/50/01248/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA.F.No.04/24/040/00176/AM08	0410099633
Date: 28.09.2010		Ratification of norms	dt.31.10.2008

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.11.2010.

The firm has stated that they procured item no 24 to 27 from indigenous source as they could not import it. But the consumption data gives the consumption from any source, indigenous or imported. So the firm may clarify the same. Regarding item no 28, the firm may be asked to give net weight of the component made out of the raw material along with SI no 11 of SDL to examine their request.

S.No.245

Case No. A/R-57	M/s. Bharat Heavy Electricals Ltd., Tiruchiraalli	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.04/24/040/00228/AM08	0410092521
Date: 28.09.2010		Ratification of norms	dt.07.12.2007

As per written comments of DHI of vide their U.O. Note No.3(40)/10/10-TSW(B)/445 dated 31.08.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import per unit

- Item No. 1 – The item may be allowed at 22 MT with 5 % wastage.
- Item No. 2 – The item may be allowed 13.76 MT with 5% Wastage.
- Item No. 3 – The item may be allowed at 49 MT with 2% Wastage. Word “ERW” may be deleted from description of the item.
- Item No. 4 – The item may be allowed 48.6 MT with 2% Wastage.
- Item No. 5 – The item may be allowed 11.6 MT with 2% Wastage

Regional Authority may take necessary action accordingly.

S.No.246

Case No. A/R-78	M/s. GEA BGR Energy System	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
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Meeting No.26/11	India Ltd.,	RA.F.No.04/24/040/00323/Am08	0410092975
Date: 28.09.2010	Chennai	Ratification of norms	dt.02.01.2008

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information as per **personal hearing** failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

S.No.247

Case No. A/R-163	M/s. CIM Tools Pvt. Ltd., Bangalore	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.07/24/040/00599/AM09	0710062744
Date: 28.09.2010		Ratification of norms	dt.04.02.2009

The representative of DIPP informed that the firm's has furnished incomplete reply. Information required Sl. No. 4 & 11 of S.D.F. The Committee, therefore, decided to remind the firm to send complete reply failing which their case will be rejected without any further notice. The case may be re-listed on 16.11.2010.

S.No.248

Case No. A/R-16	M/s. Saint-Gobain Seva Engineering India Ltd.,	F.No.01/80/50/00743/AM08/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.07/24/040/00724/AM08	0710055706
Date: 28.09.2010		Ratification of norms	dt.06.02.2008

Export item (ITCHS Code No. 85141000) – “E/G FOUR FTTC-1824” pertain to DES II Section (NC-II). The Committee decided to transfer the case to NC-II for taking further necessary action.

S.No.249

Case No. A/R-74	M/s. GEA BGR Energy Systems India LTD., CHennai	F.No.01/80/50/01799/AM09/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.04/24/040/00263/AM09	0410192464
Date: 28.09.2010		Ratification of norms	dt.19.02.2009

As per written comments of DHI of vide their U.O. Note No.3(16)/10-TSW(B)/476 dated 17.09.2010 the committee decided to ratify the norms in respect of the subject advance

authorization as under:-

1. The firm has requested for deletion of item no 4 & 5 of import as they have sourced them locally. Hence the same may be deleted.
2. All other items proposed for import are components & may be allowed under GN-4.

Regional Authority may take necessary action accordingly.

S.No.250

Case No. A/R-75	M/s. Bharat Heavy Electricals Ltd., Hyderabad	F.No.01/80/50/00496/AM10/DES.I	Lic.No. & Date
Meeting No.26/11		RA F.No.09/24/040/00184/AM10	0910039076
Date: 28.09.2010		Ratification of norms	dt.27.08.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

S.No.39

Case No. C-21	M/s. Hindustan Impex, Jamnagar	F.No.01/80/162/00686/AM10/DES.I	
Meeting No.26/11		Fixation of wastage Norms	
Date: 28.09.2010			

The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.11.2010

Sl.No.40

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I	
Meeting No.26/11		Fixation of SION for the export product "Common Rail Injector Parts"	
Date: 28.09.2010			

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

Sl.No.41

Case No. C -06	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No.26/11		Fixation of wastage norms for the export product
Date: 28.09.2010		“Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc.”

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.

Sl.No.42

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.26/11		Modification of SION for the export product
Date: 28.09.2010		"Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 16.11.2010.
